

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP No. 55(ND)/2014

IN THE MATTER OF:

Dr. Jang Bahadur Singh & Ors.

.... **APPLICANT / PETITIONER**

Vs.

Frick India Ltd. & Ors.

.... **RESPONDENT**

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 02.02.2018

Coram:

**CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT**

**Sh. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

PRESENTS:

For the Petitioner(s):-

Ms. Perminder, Advocate

For the Respondent(s):-

Mr. Gaurav Varma, Advocate

ORDER

On behalf of Mr. Jayant Mehta, a request for adjournment has been made on the ground that he is held up in the High Court. However, request has been opposed by stating that repeated adjournments have been taken on this excuse. However, we grant one last opportunity to the parties to address arguments.

Written submissions, if any, be filed before the adjourned date.

List the matter on 16th March, 2018.

Sdl —

**(M. M. KUMAR)
PRESIDENT**

Sdl —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**